Bapusaheb Parulekar to the Joint Committee on the Bill to provide, with a view to the more effective realisation of the objectives of nationalisation of life insurance business, for the dissolution of the Life Insurance Corporation of India and for rhe establishment of a number of corporations for the more efficient carrying on of the said business and for matters connected *therewith or incidental* thereto *vice* Shri Ratansinh Rajda resigned".

MR. DEPUTY SPEAKER : The question is :

"That this House do appoint Shri Bapusaheb Parulekar to the Joint Committee on the Bill to provide, with a view to the more effective realisation of the objectives of nationalisation of life insurance business, for the dissolution of the Life Insurance Corporation of India and for the establishment of a number of corporations for the more efficient carrying on of the said business and for matters connected therewith or incidental thereto *vice* Shri Ratansinh Rajda resigned".

The motion was adopted.

12.29 hrs.

JOINT COMMITTEE ON OFFICES OF PROFIT

Recomendation to Rajya Sabha to elect Members

SHRI GULSHER AHMED (Satna) : Sir, I beg to move :

"That this House do recommend to Rajya Sabha that Rajyh Sabha do elect three members of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancies caused by the retirement of Sarvashri Lakhan Singh, Dinesh Goswami and Robin Kakati from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee."

MR. DEPUPY SPEAKER : The question is :

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect three members of Rajya Sabha according to the principle of proportional representation by means of the single transferablevote, to the Joint Committee on offices of Profit in the vacancies caused by the retirement of Sarvashri Lakhan Singh, Dinesh Goswami and Robin Kakati from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

12.30 hrs.

PUNJAB COMMERCIAL CROPS CESS (AMENDMENT) BILL

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Mr. Deputy Speaker, Sir, the Commercial Crops Cess Act, 1974, imposing a cess on crops of chillies, cotton, mustard seeds, potatoes, rape (sharshaf, taramira, toria), sugarcane, tomatoes, orchards and vine-yards, at the rate of Rs. 6/- per acre on irrigated land, and Rs. 3/- per acre on unirrigated lands, was enacted for five years from kharif crop of agricultural year 1974-75 to rabi 1978-79 in order to meet the

expenditure on the fifth Five Year Plan. With a view to meet the financial needs of the State Government during the Sixth Plan, the Act was continued for another five years from kharif crop of agricultural year 1978-79 to rabi 1983-84. The existing term will expire after rabi 1983-84. Keeping in view the tight financial position of the State, it has been considered desirable that the Act may be continued for a further period of five years, i.e. from kharif crop of agricultural year 1984-85 to rabi crop of 1988-89.

In the amending Bill, there is no change with regard to the rate of cess, or the crops covered, but only the period of operation of the Act is proposed to be further extended by five more years, upto the rabi harvest of 1988-89.

I beg to move :

> "That the Bill further to amend the Punjab Commercial Crops Cess Act, 1974, be taken into consideration."

MR. DEPUTY-SPEAKER : Motion moved :

> "Tha the Bill further to amend the Punjab Commercial Crops Cess Act, 1974, be taken into consideration."

Shri Basudeb Acharia.

SHRI BASUDEB ACHARIA (Bankura) : Mr. Deputy-Speaker, the Bill seeks to extend the provisions already there in the Punjab Commercial Crops Cess Act, 1974 for a further period of five years. The reasons as stated in the Statement of Objects and Reasons for this extension are :

> "Keeping in view the tight financial position of the State, it has been considered desirable that the Act may be continued for a further period of five years, namely from kharif crop of agricultural year 1984-85 to rabi crop of 1988-89."

What is the reason for this tight financial position ? Is this tight financial position because of the happenings in Punjab ? I would request the hon. Minister to clarify this in his reply.

The cultivators in Punjab are required to pay various kinds of taxes. The various State Electricity Boards in different States have levied Rs. 4300 crores in addition to other taxes, during the last three years. Various organisations have been demanding the reduction of electricity charges, which have been enhanced in the recent past. In Punjab, there are five kinds of taxes, namely, land revenue, surcharge, special charge, local rate and crop cess.

The Government of India, in the year 1972, constituted a Committee under the chairmanship of Dr. K.N. Raj on taxation on agricultural wealth and income. I would like to quote from the recommendations and the observations that the Committee made in the year 1972 :

> "In devising a system of direct taxation in agriculture, it is necessary to ensure that relatively better off section, pay proportionately more out of their income and wealth so that there is a reasonable degree of progression in the tax. The principle of progression has not governed the land revenue, the largest element of direcrt taxtion of agriculture."

> "Since there is no perceptible progression in the incidence of surcharge on land revenues, since other taxes levied on agriculture are relatively light, income earners belonging to higher strata pay less than those in comparable strata deriving their income from non-agricultural sources."

The Minister, at the time of his reply, may kindly clarify what are the recommendations that have been implemented by the Government. The Committee recommended that should be one uniform pattern of taxes. But nowadays, cultivators and farmers have to pay different types of taxes in different States. The Left Front

Government in West Bengal have abolished the age-old feudal system and have imposd taxes only on rich peasants whose income is above Rs. 50000/-. The small peasants and marginal farmers are kept out of the tax purview.

During the last several years, in spite of large areas of additional land coming under irrigation, use of better seeds and fertilizers, the position remains stagnant in the field of foodgrains production as well as in the field of cash crops production. We have not been able to increase the *per capita* availability of foodgrains and pulses over the 1950 and 1960s level. If you compare our country with our neighbouring country China, you will see how we are lagging behind in food production. China has a mere 100 million hectares of cultivable land, as compared to India's 170 million hectares. What can be done by Government of China, why not Government of India in spite of having more land and more resources ? Here lies the basic difference in character and outlook between these two countries. One Government is the Government of the workers, farmers and working class, That is why they have been able to achieve greater production with lesser resources, with full cooperation of the people. But, our Government is the Government of big capitalists, landlords and vested interests. That is why they have been lagging behind. Therefore, the question is not of resources alone, nor of the whims of the nature alone. But the real question is one of basic policies and basic outlook.

The basic question is land reforms, in the real sense of the term. In our country the Zamindari Abolition Act was passed in fifties. But this system is still prevailing. Today, 40 per cent of the cultivable land is in the hands of 5 per cent of the people, who are not the real cultivators. Government should take away all the land from those people, who are not the real cultivators and distribute it among the agricultural labourers who are the real tillers. Then only we can raise their purchasing power. This can only be the way to solve our problem. Farmers, specially marginal and small farmers are not getting the minimum price for their produce, even those fixed by the Government to-day. This is because they have to sell their produce to the middle-men, due to their poverty. The Government machinery dose not come to save them.

In this House, a few days back we have discussed the falling of prices of potato. The potato growers had to sell their potatoes at 50 paise a Kg. This situation is there everywhere. The poor and marginal farmers can be saved, if Government comes out with a proposal for State take-over of trading, so that small and marginal farmers can sell their produce to the Government; and they may get the minimum price—not to talk of a fair price or remunerative price, which we demand. They can get the minimum price fixed by Government.

So, I urge upon the Minister not to impose any further tax on the poor and marginal farmers, but to give them some relief, to save them from starvation.

With these words, I conclude my speech.

श्री गिरधारी लाल व्यास (भीलवाड़ा) : उपाध्यक्ष महोदय, पंजाब कमर्शियल क्राप्स सैस (एमेंडमेंट) बिल का मैं समर्थन करता हूं। इस बिल के द्वारा मिर्च, कपास, सरसों, आलू तारामीरा आदि की फसलों पर सिंचित भूमि में 6 रुपए प्रति-एकड़ और असिंचित भूमि में 3 रुपए प्रति-एकड़ सैस लगाया जा रहा है। मैं मंत्री महोदय से जानना चाहता हूं कि सिंचित और असिंचित भूमि की पैदावार में कितना अन्तर होता है और असिंचित भूमि में कितनी पैदावार होती है। मेरे विचार में असिंचित भूमि की फसल पर सैस लगाना बिल्कुल गलत है, क्योंकि ऐसी भूमि में बहुत कम पैदावार होती है और अगर बरसात कम हो, तो हालत और भी खराब हो जाती है। असिंचित भूमि में काश्तकार अपने गुजारे लायक भी पैदा नहीं कर सकता, इस लिए यह सैस लगाने से उन पर बड़ा भारी बोझ पड़ेगा।

पुराने एक्ट के सैक्शन 3(1) में एक प्रोवाइजो दिया गया है, जो इस प्रकार है :—

> "Provided that no cess shall be levied on any land under an orchard unless the majority of the plants grown thereon become fruit bearing."

इसका मतलब यह है कि अगर मैजारिटी आफ प्लांट्स पर फ्रूट आएंगे, तभी सैस लगेगा। अगर 1/3 या 1/6 प्लांट्स पर फ्रूट लगेंगे, तो पंजाब के जिन जमीदारों के पास सैकड़ों बीघे जमीन है, जिनकी आमदनी आचर्ड्ज से होता है, वे इस सैस से छूट जाएंगे। अगर यह व्यवस्था कर दी जाती कि जब तक किसी पेड़ पर फ्रूट न लगें, तब तक सैस नहीं लगेगा, तो यह वाजिब होता। लेकिन वर्तमान व्यवस्था का परिणाम यह होगा कि अगर एक-तिहाई पेड़ों पर भी फ्रूट आ गए, तो ये लोग बिल्कुल छूट जाएंगे और सरकार लाखों करोड़ों रुपयों की आमदनी से वंचित हो जाएगी और साथ ही डेवेलपमेंट के काम को भी नुकसान होगा। सरकार को इस प्रावधान पर फिर से विचार करना चाहिए। यह प्रोवाइजों नहीं होना चाहिए, क्योंकि जब तक 50 परसेंट पेड़ों पर फ्रूट नहीं लगेंगे, तब तक इन लोगों को छूट मिलेगी। इसलिए आपने जो एक बहुत बड़ी रकम की छूट दे दी है उसको कम करना चाहिए तभी आमदनी में बढ़ोतरी हो सकेगी।

दूसरी बात यह है कि इस प्रकार की जो कैश क्राप्स हैं जैसे काटन है, आलू है, उनमें कई प्रकार की बीमारियां लग जाती हैं जिससे भारी नुकसान होता है। अभी आपने देखा कि राजस्थान और पंजाब में काटन में 50 परसेन्ट से ज्यादा नुकसान हो गया तो इन हालात में मेरा निवेदन है कि सरचार्ज वसूल नहीं किया जाना चाहिए बल्कि किसानों को कम्पेन्सेट किया जाना चाहिए। क्राप इंश्योरेंस के द्वारा किसानों की क्षतिपूर्ति की जानी चाहिए। लेकिन इस बिल में इसके लिए कोई प्रावधान नहीं किया गया है। सिर्फ इतना जरूर कहा गया है :

> "Provided further that no cess shall be levied on any land or part thereof as the case may be, having a commercial crop or under an orchard which is determined as Kharaba in accordance with the rules made under this Act."

मेरा कहना है कि किसानों को कम्पेन्सेट करने की भी व्यवस्था होनी चाहिए। अगर 50 परसेन्ट से अधिक का नुकसान हो जाए और लैंड रिकार्ड्स में दर्ज हो जाए कि इतना नुकसान हो गया है तो कम्पेन्सेशन की व्यवस्था होनी चाहिए। इसी तरह से कभी अकाल की स्थिति हो जाती है और 50 परसेन्ट से ज्यादा नुकसान हो जाता है उस हालत में भी आप कपेन्सेशन न देकर यदि सैस ऊपर से और लगा दें तो मैं समझता हूं यह उचित नहीं होगा। क्राप इश्योरेन्स लागू करने की नितान्त आवश्यकता है। कुछ स्टेट्स में ऐसी व्यवस्था हुई भी है लेकिन मैं समझता हूं भारत सरकार की ओर से इसकी व्यवस्था की जानी चाहिए ताकि जितनी भी स्टेट्स हैं सभी इसको अपनाएं। काश्तकारों को नेचुरल कैलेमिटीज या फसलों में लगने वाली बीमारियों की वजह से नुकसान हो तो उनको कम्पेन्सेट करने की व्यवस्था अवश्य की जानी चाहिए।

जो बड़े-बड़े लैंड लार्ड हैं वे आपके सीलिंग ऐक्ट और लैंड रिफार्म्स से बच गए हैं, आज भी उनके पास हजारों बीघे जमीनें हैं। राजस्थान, पंजाब, हरियाणा व अन्य प्रदेशों में ऐसे लोग हैं।

PROF. N.G. RANGA (Guntur) : When there is a ceilling, how can there be thousands of acres of land ?

श्री गिरधारी लाल व्यास : रंगा साहब

आप स्वयं चलकर इस बात को देख सकते हैं। गलत तरीके से लोगों ने जमीनें हड़प कर लीं हैं और सरकार उनके खिलाफ कोई कार्यवाही नहीं कर पाती है। तो इस बात की तरफ भी ध्यान देने की आवश्यकता है। जिन लोगों ने सरकार को धोखा दिया है, सरकारी कानूनों का उल्लंघन किया है उनके खिलाफ क्या कार्यवाही हुई है उसकी जानकारी मैं चाहूंगा। आज भी राजा-महाराजे, पूंजीपति और बड़े-बड़े जमीदार विभिन्न प्रदेशों में बैठे हुए हैं उनके खिलाफ कोई कार्यवाही नहीं हुई है। वे सुप्रीम कोर्ट और हाई कोर्ट चले गए और आज 35-36 साल के बाद भी उन जमीनों पर काबिज हैं। हमारी नेता श्रीमती इन्दिरा गांधी का जो बीससूत्री कार्यक्रम है उसके लैंड रिफार्म्स के सूत्र को यदि ठीक प्रकार से इंप्लीमेन्ट किया जाए तो लाखों आदमिओं को लाभ पहुंच सकता है। वे इन्दिरा गांधी की जयजयकार करेंगे लेकिन ठीक प्रकार से इंप्लीमेन्टेशन न होने की वजह से ही सारी व्यवस्था गड़बड़ है। इस प्रकार की हजारों बीघा जमीन हैं। इस प्रकार के आदमी हमारे यहां भी मिल सकते हैं। हर पार्टी में हैं, चाहे कोई भी पार्टी हो, सभी पार्टियों में बड़े-बड़े आदमी बैठे हुए हैं। बड़े-बड़े लोगों के पास बड़ी-बड़ी जमीनें हैं, जमीदारियां हैं। इन लोगों के खिलाफ कब तक आप कार्यवाही करेंगे ?

MR. DEPUTY-SPEAKER : Mr. Vyas, you give their names to the Government; they will take action.

श्री गिरधारी लाल व्यास : हमारे यहां भी दस-पन्द्रह राजा-महाराजाओं की हजारों बीघे जमीन है। उनके नाम मैंने दिए हुए हैं। लेकिन आज तक कोई कार्यवाही नहीं की गई है। सुप्रीम कोर्ट और हाई कोर्ट में उनको चैलेंज करने वाला कोई नहीं है। ऐसे बड़े-बड़े लोगों के खिलाफ आपको कार्यवाही करनी चाहिए। सरकार की तरफ से सुप्रीम और हाई कोर्ट में अच्छे-अच्छे वकीलों को भेजना चाहिए। बीस-बीस, तीस-तीस सालों से केस पैंडिंग पड़े हुए हैं। कोई जजमेंट नहीं हो रहा है। ऐसी बातों के लिए आपको निश्चित तरीके से कार्यवाही करनी चाहिए।

केवल सैस लगाने से आमदनी नहीं होगी। राज कमीशन ने भी सुझाव दिया है कि एग्रीकल्चर इनकम पर टैक्स लगायें, ताकि करोड़ों रुपयों की आमदनी हो और उनसे डवलपमेंट के काम तेजी के साथ चला सकें। लेकिन इस सम्बन्ध में कोई कार्यवाही नहीं की गई है। बड़े-बड़े लोगों से डरते हैं कि उनके खिलाफ एग्रीकल्चर इनकम टैक्स लगा दिया तो हमको नुकसान उठाना पड़ेगा। मैं कहना चाहता हूं कि वे नुकसान नहीं पहुंचा सकते हैं। मैं कमियों की तरफ आपका ध्यान दिलाना चाहता हूं। आपको इस के बारे में कुछ कदम उठाने चाहिए। आपको दबने की आवश्यकता नहीं है। इन पूंजीपतियों जमीदारों के खिलाफ आपको सख्त से सख्त कार्यवाही करनी चाहिए, तभी गरीब आदमी हमारे साथ होगा। हमारे राष्ट्र को ज्यादा से ज्यादा शक्तिशाली बनाने की कोशिश करें।

इन शब्दों के साथ मैं अपनी बात समाप्त करते हुए आप को धन्यवाद देता हूं कि आपने बोलने के लिए मुझे समय दिया।

श्री राजेश कुमार सिंह (फिरोजाबाद) : मान्यवर, यह अधिनियम पंजाब विधान सभा द्वारा 1978-79 में पारित हुआ था, जिसकी अवधि अब 1984 में समाप्त हो रही है। इस अवधि को बढ़ाने के लिए यह बिल लाया गया है।

इसके बारे में मैं अभी इसके उद्देश्यों और कारणों को पढ़ रहा था। इसमें संकेत दिया

गया है—पांचवी पंचवर्षीय योजना पर होने वाले व्यय को पूरा करने के लिए कृषि वर्ष 1974-75 को खरीफ फसल से 1978-79 तक की रबी फसल के पांच वर्ष के लिए अधिनियमित किया गया था। छठी पंचवर्षीय योजना के दौरान राज्य सरकार की वित्तीय आवश्यकता को पूरा करने की दृष्टि से कृषि वर्ष 1978-79 को खरीफ फसल से 1983-84 की रबी फसल तक पांच वर्ष की एक और अवधि के लिए अधिनियम को बनाए गए रखा गया था। विद्यमान अवधी 1983-84 की रबी फसल के पश्चात समाप्त हो जाएगी। राज्य की तंग वित्तीय स्थिति को ध्यान में रखते हुए यह उचित समझा गया है। यह बात सही है कि राज्य की तंग स्थिति को ध्यान में रखते हुए इसकी अवधि को पांच वर्ष के लिए बढ़ाने की कोशिश कर रहे हैं। मैं एक और खास बात की ओर आप का ध्यान दिलाना चाहता हूं—सिंचित भूमियों पर मिर्चियों, कपास, सरसों के बीज, आलू, रैंप (सरसों, तारामीरा, तोरिया) गन्ने, टमाटरों, फलाद्यानों और अंगूर के बागों की फसलों पर प्रति एकड़ 6 रु० की दर और असिंचित भूमियों पर 3 रु० की प्रति एकड़ की दर से उपकर अधिरोपित किया गया है। सबसे बड़ी बात यह है कि जब यह अधिनियम लागू हुआ था, उस वक्त पंजाब में अमन था। किसान काम में लगा हुआ था, लेकिन आज पंजाब की स्थिति को देखते हुए इसकी अवधि को बढ़ाने से अच्छा प्रभाव वहां के किसानों पर नहीं पड़ेगा। जहां तक मेरा ख्याल है कि सैस को लगाने के बाद उसको वसूल करने में बड़ी मुश्किल होगी। क्योंकि वसूली के लिए कौन जाएगा, पंजाब की हालत को देखते हुए। बहुत भयंकर स्थिति वहां पर चल रही है। पांच साल की अवधि बढ़ा कर आप अनावश्यक रूप से किसानों पर एक बर्डन लादने की बात आप करेंगे। आज पंजाब के हालात को देखते हुए यदि आप यह टैक्स लगा देंगे तो निश्चत रूप से वहां के किसानों को धक्का लगेगा। जहां तक पुराने कानून की बात है—जैसा व्यास जी भी कह रहे थे— वह वहां की विधान सभा के द्वारा पारित है—

"orchard" means a compact area of land having fruit bearing trees.

यह बात सही है और यह होना चाहिए, इसमें कहीं कोई खराब बात नहीं है। यह बात भी सही है कि जब तक अधिकांश पेड़ों में फल न आएं तब कत सैस नहीं लगना चाहिए। लेकिन मैं एक और कानून की तरफ मंत्री जी का ध्यान दिलाना चाहूंगा—

"Any landowner upon whom a notice of demand has been served under section 4 May, whithin a period of 15 days from the date of such service, communicate in writing to the Assessing Authority his objections, if any, as to the amount of the cess specified in the notice of demand or as to any other matter contained in such notice affecting his liability to pay the cess under this Act."

जहां तक अथारिटी की बात है पंजाब के हालात को देखते हुए कोई भी अथारिटी इसको कर नहीं पायेगी। जहां तक 15 दिन के प्रावधान का ताल्लुक है, वह तो इसमें पहले से है। 15 दिन के नोटिस के बाद उसे कहना चाहिए—

"Any person aggrived by an order of the Assessing Authority passed under sub-section (2) of section 5 May, whithin a period of 30 days from the date of such order, appeal to the Assistant Collector of the First Grade, whose decision on such appeal shall be final."

इसके बारे में मेरा ख्याल है—आज पंजाब की जो हालात आपने बना दी है, उसको देखते हुए वह कैसे अपील कर सकेगा। लेकिन कुछ लोग

उसको तंग करते रहेंगे। इसलिए मेरा मूल्यवान सुझाव है कि अथारिटी के लिए जो इसमें कहा गया है यह उसको इम्प्लीमेन्ट नहीं कर सकेगा। आप ला एण्ड आर्डर तक को वहां मेन्टेन नहीं कर पा रहे हैं, तब इसको कैसे लागू कर सकेंगे। मैं इस बिल का इसलिए विरोध करता हूं कि आज तक के हालत को देखते हुए किसानों पर यह अतिरिक्त भार नहीं लगाना चाहिए। आज किसान वैसे ही बहुत परेशान है। इरिगेशन की व्यवस्था भी ठीक प्रकार से नहीं चल रही होगी, क्योंकि हालत खराब हैं और उपभोक्ताओं पर भी इसका प्रभाव पड़ेगा। इसलिए सरकार को इस पर विचार करना चाहिए तथा इस अधिनियम को तब तक लागू नहीं करना चाहिए जब तक पंजाब की हालत न सुधर जाए।

श्री चन्द्रपाल शैलानी (हाथरस) : माननीय उपाध्यक्ष महोदय, मैं इस संशोधन विधेयक का समर्थन करता हूं। इस संशोधन विधेयक के द्वारा जो प्रावधान सरकार करने जा रही है उनको यदि गम्भीरता से सोचा जाय और उन पर विचार किया जाय तो एक दृष्टि से वे किसानों के हित में हैं। पंजाब हमारे देश में कृषि के क्षेत्र में अग्रणी है। वहां पर गेहूं, दूसरे अनाज, फल, सब्जी की फसलें बहुत बड़े पैमाने पर होती हैं। यह दुर्भाग्य की बात है कि वहां पर आजकल ला-एण्ड-आर्डर की स्थिति बहुत खराब चल रही है तथा जिससे वहां के उद्योग धन्धों, कृषि तथा अन्य कामों पर बहुत बुरा प्रभाव पड़ रहा है। यह बड़े अफसोस की बात है। लेकिन सरकार की मंशा इस संशोधन विधेयक को लाने की वह नहीं है, जैसा हमारे कुछ माननीय सदस्य सोचते हैं। जैसे हमारी कुछ कामर्शियल क्राप्स हैं, कपास, आलू, गन्ना, टिमाटर, फलों के बाग, अंगूर के बाग हैं···

MR. DEPUTY-SPEAKER : You continue after lunch. Now the House stands adjourned for lunch to re-assemble at 2 O'clock.

13.00 hrs.

The Lok Sabha then adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha then re-assembled after lunch at ten minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER *in the Chair.*]

PUNJAB COMMERCIAL CROPS CESS (AMENDMENT) BILL—Contd.

श्री चन्द्रपाल शैलानी (हाथरस) : माननीय उपाध्यक्ष जी, मैं निवेदन कर रहा था कि पंजाब में सिंचित भूमि पर जो फसलें होती हैं जैसे कपास, सरसों का बीज, आलू, गन्ना, टमाटर, फलों के बाग आदि, इन पर 6 रुपए प्रति एकड़ और असिंचित भूमि पर तीन रुपए प्रति एकड़ के हिसाब से उपकर लगाने की व्यवस्था है और मान्यवर सरकार को यह व्यवस्था इसलिए करनी पड़ी है कि पिछले दिनों पंजाब में जो आन्दोलन चल रहा है और एक तरह से वहां पर ला लैस-नैस आ गई है, उससे पंजाब सरकार की आर्थिक स्थिति बहुत ही दयनीय हो गई है।

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : Just one word. It is not the correct appreciation of the situation. This cess has been there in Punjab since 1963. Since we have taken over the Administration, it has to be extended for another five years. The Assembly would have done it without even mentioning it. It has been there in operation for the past twenty years. It has nothing to do with the present situation in Punjab. That is what I have to say.

श्री चन्द्रपाल शैलानी : माननीय उपाध्यक्ष जी, मेरा निवेदन यह था कि इस समय पंजाब

की आर्थिक स्थिति दयनीय हो गई है और इस वजह से कोई न कोई व्यवस्था करनी पड़ेगी जिससे वहां का खर्च चलाया जा सके। इसलिए यह जो 1984 से 1988 तक उप कर की व्यवस्था की गई है उसका मैं हृदय से स्वागत करता हूं और इस बिल का समर्थन करता हूं।

श्री हरिकेश बहादुर (गोरखपुर): माननीय उपाध्यक्ष जी, मुझे सिर्फ इतना ही कहना है कि जब सरकार किसानों को लाभकारी मूल्य नहीं दे पा रही है तो किसान पर टैक्स लगाने का क्या औचित्य है। मैं इस बात को मानता हूं कि यह 1963 से चला आ रहा है लेकिन अब समय आ गया है कि जब सरकार इस पर पुनर्विचार करे। इस तरह के टेक्सेस को वापिस ले लेना चाहिए। हम लोग हमेशा देश के किसानों के लिए इस बात की मांग करते आए हैं कि उनको लाभकारी मूल्य दिया जाए। सरकार को पता है कि इस बार पंजाब में चने की फसल बरबाद हो गई है। कपास की फसल बरबाद हो गई है। फसलों में बीमारी लग गई है। जब किसान की सहायता के लिए सरकार समय पर कीट-नाशक दवाओं का और अन्य चीजों का प्रबंध नहीं कर पाती है तो फिर उसको इस तरह के टैक्स नहीं लगाने चाहिए। इन दोनों चीजों में आपस में विरोधाभास नजर आता है।

इस सिलसिले में एक बात और कहना चाहता हूं कि पंजाब में जितनी लेबर काम करने के लिए उत्तर प्रदेश और बिहार से आती थी वह अब नहीं आ रही है और जो लोग वहां पर हैं वे धीरे-धीरे वापिस आ रहे हैं। इससे वहां की कृषि पर भी असर हो रहा है। पैदावार घट रही है। इसलिए मेरी सरकार से मांग है कि इस टैक्स को वापिस लेने की मंत्री महोदय घोषणा करें और किसी प्रकार का टैक्स किसानों पर न लगाया जाए।

MR. DEPUTY-SPEAKER : Harikesh, I think because there is President's Rule in Punjab, therefore, this Bill has been brought.

SHRI BUTA SINGH : Unfortunately, the Hon. Member is mixing up various issues. He has said that as a result of calamities and famine the farmer has to give taxes as well as he has to suffer loss. He knows it very well that wherever there is this kind of calamity, farmers not only get compensation, but they also get subsidy. I should say that this is only something in the press. The labour in Punjab is working quite well. It is true also that on account of political uncertainty and the situation created by the present agitation, the people from other States are hesitant to come. But, Sir, being from Punjab I can assure the hon. Member that there is no harassment to the labourers. If they want, they can come for doing the job during the harvest. They are very much welcome and therefore, there is no harassment to the labour. This I wanted to tell him.

(Interruptions)

श्री मूलचन्द डागा (पाली): उपाध्यक्ष महोदय, इस बिल में कोई नई बात नहीं है। इसे पंजाब की विधान-सभा ने 1974 में पारित किया और पंजाब की पर-कैपिटा इनकम सबको मालूम है। वहां की सिंचित भूमि है और उन्होंने जो विकास किया है उसके आधार पर सैस लगाया है इसमें कोई दो राय हो नहीं सकतीं। यहां हमारे मंत्री जी हरेक भाषण का तुरन्त उत्तर देते हैं, यह नई बात है। हमारे मंत्री जी पंजाब के हैं।

श्री बूटा सिंह : मैं जाता हूं।

श्री मूलचन्द डागा : आप यह बिल लेकर आए हैं, मेहरबानी करके यह बतलाएं कि आपने पिछले 3 सालों में कितना सैस इकट्ठा किया और उसमें से कितना खर्च किया? कितना फार्मर पर आपने खर्च किया और दूसरे किस

काम के लिए आप उसमें से पैसा खर्च करते हैं ? इससे क्या विकास हुआ ? बिल के स्टेटमेंट आफ ओबजैक्ट्स में यह बात आनी चाहिए थी।

इरिगेटेड लैंड और अन-इरिगेटेड लैंड पर जो आपने सैस लगाया है, उसका मैं समर्थन करता हूं। कुछ माननीय सदस्यों ने कहा कि वहां पर इस प्रकार की हालत है। अगर ऐसी हालत किसान की होती है तो उसकी चिन्ता भी सरकार करती है। आपको तो मालूम ही है कि कितनी सब्सीडी सरकार देती है, फर्टिलाइजर देती है। इसलिए इस बिल का विरोध करना उचित नहीं है। उधर वालों को तो विरोध करना ही है, इसलिए वह विरोध करें, लेकिन ऐसा हो नहीं सकता। आज वहां राष्ट्रपति शासन है इसलिए मजबूरन इस बिल को यहां लाना पड़ा है। यह जरूर बताया जाना चाहिए कि कलैक्शन कितनी है, और खर्च कितना किया गया है ताकि हम इसे एप्रूव करें।

SHRI CHITTA BASU (Barasat) : Sir, there is no doubt that the object of the Bill is very limited...

MR. DEPUTY-SPEAKER : So, the speech also must be limited.

SHRI CHITTA BASU : I am coming to that. It is 'limited' in the sense that the legislation of the Punjab Assembly is to be extended for its operation and that is because of the fact that Punjab is now under President's Rule and this Parliament is entitled to make legislation for Punjab.

Sir, although this Bill has got a very simple and limited object. I think you would agree that it involves very important principles. It is good, I have been interested to speak on it because this Bill has given us the opportunity to draw the attention of the Government to certain basic principle regarding agriculture. This Bill involves three basic policy issues viz, the financing of the Plan, the price policy of the Government, the tax policy of the Government. Had these policies not been involved, I think we would not have been very much interested in taking part in this debate. I, therefore, oppose because the policy of the Government is to fund the Plan by means of extracting money from the peasantry of our country. That policy is being pursued and imperceptibly we are accepting this thing. For the financing of the Plan they say, this kind of cess is required. My point is if you were to have a peoples oriented Plan, the finance should also come from those who can afford to do so. Therefore, it is the rich was who has to be taxed. Plans have to be funded from that source. The policy of the Government is to extract money from the poor and fund the Plan. I am opposed to this policy.

I would give one or two instances. What is the tax policy of the Government ? Even in this year's Budget grants relief in excise worth Rs. 200 crores on cars has been given. You give relief to the cars to the extent of Rs. 200 crores. And you want to fund and finance the Plan by extracting money from the poor agriculturists !

Irrigated and non-irrigated land is also owned by the small peasants, poor peasants, marginal peasants. The incidence of tax would be on them. Had this incidence of tax been on those kulaks, I would not have opposed it. The incidence falls on the poor, marginal farmers also.

Grants worth Rs. 90 crores have been given on Colour T.V. in this year's Budget, You tax the Punjab poor agriculturists to-day by way of extracting cess and that too for funding the Plan !

(Interruptions)

M.R. DEPUTY SPEAKER : On this small Bill you are making very good political speech.

SHRI CHITTA BASU : Therefore, you agree with me. I am satisfied. Funding of the Plan is now being made by exploitation of the poor section of the

people and the richer section of the people is being provided tax relief. My point is over.

This Bill proposes to have tax on certain land which grows chillies, cotton, mustard seed, etc. I have got a Report 'study conducted by Gujarat State Co-operative Cotton Federation.' Cotton is there. That is why I say all this. I am always afraid of this. What is the study ? The result is that the prices of textiles have increased on a much faster pace than the price of cotton during the past decade. The Punjab farmers grow cotton. The price of cotton did not rise in keeping with the rise of price of textile goods. I give only one example. In August, 1983, the wholessale price index of cotton was as low as Rs. 200 while the cloth price increased steadily and reached as high as Rs. 244.30. My point is, these are commercial crops—cotton, jute etc. I do not know whether you know it. You should be concerned about your cotton growers. Regarding tobacco, Prof. Ranga is not here. These are the commercial crops. The prices of these commercial crops are artificially being deflated in order to see that the big mill-owners and now the multinationals reap greater benefit by way of increased rate of the price of the fini-shed product. Therefore, my principal is that the commercial crop growers should be given remuneratives prices. And this Bill instead of ensuring remunerative price for the growers of commercial crops, is extracting more and more money by way of cess from the agriculturists and growers. And this is nothing but an anti-peasant policy.

Again, I know that you will not be kind with me. You are not equitably kind with me. I complete in one minute.

MR. DEPUTY SPEAKER : We are questioning the wisdom of a Legislature which has enacted this. We are only to extend the term. We are questioning the wisdom of the Legislature which has passed this Act.

SHRI CHITTA BASU : Let me have a second's time. I am not questioning the wisdom of the Legislature of Puniab. I have got great regard for them because they are also elected representatives as I am. But I have got the right to say and to discuss on a policy. And this Parliament should take the opportunity to discuss the policy.

Another point is regarding the price parity between the agriculture produce and the industrial produce. (*Interruptions*) I have got large number of figures to show that the disparity is increasing. Therefore, I am opposed to the principle of the Bill but I am not opposed to the extension of the period. Therefore, I appeal to Parliament and the hon. Minister to make out some points to meet my queries in order to see that the policy of the Government is revised so that parity between the price of industrial produce and the price of agriculture produce is maintained and remunerative prices for the commercial crops are also ensured for the growers.

MR. DEPUTY SPEAKER : I learn something from your speech. Therefore, I put a question and get reply to it.

श्री रीतलाल प्रसाद वर्मा (कोडरमा) : उपाध्यक्ष जी, पंजाब वाणिज्यिक फसल उपकर संशोधन विधेयक यों तो पंजाब के कृषि में लगे हुए किसानों के हितकारी बिल के रूप में दिखाई पड़ता है। लेकिन अगर आप इसका सिंहावलोकन करें तो किसानों को इस बिल से कोई लाभ पहुंचा है ऐसा मंत्री जी ने कहीं कोई जिक्र नहीं किया है। सबसे पहले राज्य सरकार ने 1974-75 से लेकर 1978-77 के लिए यानी 5 वर्ष के लिए यह बिल बनाया था लेकिन पांच वर्ष के दौरान कितना उपकर वसूल किया गया और वसूलने के बाद किन-किन मदों पर खर्च किया गया और उससे किसानों को कितना लाभ पहुंचा ? कल्याणनार्थ कृषि के औद्योगिकरण के लिए कितना किन मदों पर खर्च किया गया—इसकी कोई रिपोर्ट नहीं है। सरकार ने अपनी वित्तीय आवश्यकता की पूर्ति के लिए 1979 से 1980 और 1983-84 पांच वर्षों के लिए समय बढाया और अब फिर जब छठी पंचवर्षीय

योजना समाप्त हो रही है, तो फिर 1984-85 से लेकर 1988-89 तक के लिए समय बढ़ा रहे हैं। यह अच्छी बात है, अगर किसानों के हित के लिए अगर उपकर उदग्रहित किया जाए और उसके द्वारा किसानों के लाभ के लिए चिन्ता की जाए। पंजाब के किसानों की स्थिति दूसरे किसानों की अपेक्षा बहुत अच्छी है। गेहूं और रबी की फसल भी भरपूर होती है, लेकिन इसके साथ-साथ वाणिज्यिक फसल पर उपकर लगाते हैं, सिंचित क्षेत्र के लिए 6 रु० और असिंचित क्षेत्र के लिए 3 रु० तो जो छोटे लघु और सीमान्त कृषक जिनको हम गरीबी की रेखा से नीचे मानते हैं, उसके लिए यह अपवाद रखना चाहिए। जिनके पास 50-100-150 एकड़ जमीन है, उनके लिए यह उपकर लगाते तो अच्छा होता। यदि आप इन छोटे किसानों पर उपकर लगाएंगे तो वे वाणिज्यिक फसल लगाना भूल जाएंगे। केवल गेहूं और रबी की फसल लगाकर ही अपने परिवार का पालन करना चाहेंगे। यह ठीक है कि यह कर स्टेट सरकार द्वारा लगाया है, लेकिन अब तो राष्ट्रपति शासन है, वित्तीय स्थिति को मजबूत करने के लिए छोटे-छोटे किसानों को भी अगर तबाह किया जाएगा तो यह कोई समाजवादी समाज के लिए मंशा अच्छी नहीं दीख पड़ती है। इसलिए यह बिल पूर्ण रूप से लाभकारी नहीं है। मैं इसका विरोध कर रहा हूं। क्योंकि अगर लघु सीमान्त कृषकों को इससे छूट दी होती और बड़े-बड़े किसानों पर लागू किया जाता तो अच्छी बात होती। साथ ही साथ इन पिछले दस वर्षों में कितना उदग्रहित किया गया और किसानों को क्या लाभ पहुंचाया गया ?

दूसरी बात यह है कि असिंचित क्षेत्र में आपको टैक्स लगाना ही नहीं चाहिए था। अपने उसे पानी की गारन्टी नहीं दी है। यदि वह किसी तरह से फसल लगाकर अपने परिवार का पालन कर लेता है, तो उसे भी अपवाद में रखना चाहिए, लेकिन उसे भी आपने अपवाद में नहीं रखा है। इसलिए यह व्यावहारिक नहीं लगता है।

साथ ही साथ वाणिज्यिक फसलों में बीमारियां लग जाती हैं, उसके लिए सरकार ने क्या गारन्टी दी है ? क्या उदग्रहित रकम से उनकी फसलों की रक्षा की गारन्टी दी जाएगी, फसलों का बीमा किया जाएगा, कभी फसल बीमारी के कारण अच्छी नहीं होती है, तो बीमा किया जाएगा—लेकिन यह भी नहीं किया है। इस प्रकार असंगठित किसानों पर ही नाना प्रकार के टैक्स लगाए जाते हैं। उन्हें फंसाया जाता है, उन्हीं को तबाह किया जाता है। श्रमिक जहां संगठित है, अगर उनके अधिकारों पर कुठाराघात होता है तो वे लड़ते हैं, आन्दोलन करते हैं। लेकिन किसान जो मूक है, असंगठित है, उस पर टैक्स लगा दिए जाते हैं। इसलिए मेरी दृष्टि में यह बिल किसानों के लिए हितकर बिल नहीं कहा जा सकता। यदि अपवाद वगैरह भी इसमें रहते तो भी मैं हार्दिक समर्थन देता, लेकिन ऐसा भी कुछ नहीं है, ऐसी परिस्थिति में मैं इसका विरोध करता हूं।

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Sir, it is the firm conviction of the Government to see that the small farmers, the marginal farmers and all the other farmers augment their agricultural production.

For this purpose, various measures have been in operation. It is needless for me to lay any more emphasis at this stage.

So far as the Punjab Commercial Crops Bill is concerned, it is already in operation. It has been brought before this august House for extension for another five years since we are all conscious of the fact that Punjab is under President's rule

and, therefore, Parliament is empowered for making legislation in respect of this State.

Hon. Member Basudeb Acharia while speaking referred to Raj Committee. The recommendations of the Raj Committee have been gone into and it has been found that it would not be appropriate to consider direct taxes.

The Government has also exempted land owners owing land up to 5 standard acres from land revenue. So much so if any illusion is there on the part of anybody that Government is trying to create a broblem to the small land owners, I have to say that it is wrong.

So far as the cess is concerned, some hon. Members wanted to know what was the amount collected since 1974-75 onwards. In 1974-75 it was about Rs. 68,09,000/-.

AN HON. MEMBER : Is it Rs. 68 lakhs ?

SHRI MALLIKARJUN : When you come to know the figures, you will appreciate that it is correct.

In 1974-75, the cess collected on commercial crops is Rs. 68,09,000/-.

In 1983-84, it has come to Rs. 1,40,000/-.

So far as the entire revenue collection in Punjab State is concerned including cess on commercial crops, it is hardly Rs. 3,40,00,000/-. But Government has spent more than this amount on the development of sugarcane, cotton and chillies etc.

While collecting this cess, no additional expenditure is incurred. No additional staff it employed. Regular pattern of collection of land revenue through patwaris and others is in operation in every village in the entire country. The levy cess is being collected by the same machinery in the samn pattern.

I do not want to go into the various aspects of what the Members on the Opposition said while opposing this Bill, as for instance allegations like the Government making the Bill political etc. It is not for me to reply to all such allegations at this stage.

The expenditure incurred by the State Government on the development of commercial crops in 1980-81 was Rs. 2,66,00,000/- and in 1981-82, it was Rs. 3,08,00,000/- and in 1982-83 it was Rs. 2,90,00,000 as against the collection of only Rs. 1,40,00,000/- per annum in the form of cess.

In the light of this, it would be more appropriate and relevant on the part of the Opposition Members to agree for extension of this Bill further period of 1983-84 khariff to rabi crop of 1988-89, even though those Opposition Members, including Shri Chitta Basu, opposed this Bill in principle. I am thankfull to the hon. Members who have supported the Bill and I am also thankful to the hon. Members who have opposed it; they have given their ideas about it...

SHRI HARKESH BAHADUR : I want it to go on record that I am not in favour of this extension also.

SHRI MALLIKARJUN : As I have mentioned earlier, it is the firm conviction of the Government to see that the small farmers augment their agricultural production.

MR. DEPUTY-SPEAKER : The question is :

> "That the Bill further to amend the Punjab Commercial Crops Cess Act, 1974, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER : The House will now take up clause-by-clause consideratinn of the Bill.

The question is :

"That Clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were aded to the Bill.

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Sir, I beg to move :

"That the Bill be passed,"

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

14.41 hrs.

ESSENTIAL COMMODITIES (AMENDMENT) BILL.

As Passed by Rajya Sabha

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD) : Sir, I beg to move :

"That the Bill further to amend the Essential Commodities Act, 1955, as passed by Rajya Sabha, be taken into consideration."

The Essential Commodities Act, 1955 (10 of 1955) provides, in the interests of general public, for the control of the production, supply and distribution of, and trade and commerce in, certain essential commodities. The Act has been amended from time to time. The latest amendments to the Act were effected by the Essential Commodities (Special Provisions) Act, 1981, to make its provisions more effective for dealing with persons indulging in hoarding, profiteering, etc., in essetial commodities.

Section 3 of the Act provides that, for maintaining or increasing supplies of any essential commodity or for securing its equitable distribution and availability at fair price, the Central Government may issue orders for regulating or prohibiting the production, supply and distribution of such essential commodity and trade and commerce therein. In order to achieve the objectives of Section 3, the Government has been vested with plenary powers to issue orders, e.g., for regulating production, storage, transport and distribution, for controlling the price, etc.

Section 3 of the Act has the objective of ensuring that the essential commodity should be made available to the consumers at a fair price. Fixation of fair price alone will not necessarily render the essential commodity available to the consumers. In order to make the same available to the consumers at a fair price, not only the fair price has to be fixed but if there is no adequate supply of the essential commodity, its supply has to be increased.

There is, however, no provision in the Act enabling the Government to recover, in case of default, any amount which is required to be paid or deposited in pursuance of any such regulatory order. It is, therefore, necessary to amend the Act to include therein an express provision enabling recovery of such amounts as arrears of land revenue so as to remove the present lacuna.

This is the limited provision of this Amendment Bill. With these introductory remarks, I commend this Bill for the consideration of this House.

MR. DEPUTY-SPEAKER : Motion moved :

"That the Bill further to amend the Essential Commodities Act, 1955, as passed by Rajya Sabha, be taken into consideration."

Mr. Satyasadhan Chakraborty.